



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Oct/202526/12**DATED:** 13/11/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Oct/202526/12 dated 13/11/2025 of Norms Committee - VI for the year 2025-26 was held on 13/11/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Director	Ministry of Food Processing Industries
3	Dineshnarain Mathur, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT
5	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NESTLE INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00003894AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Details of wastage at each stage of production. 2. Justification for the wastage claimed. The case stands deferred.	

Case No.	2 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	Aadhi Exports
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00003568AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	3 / NC/6/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD

Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00003572AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	VEGETABLE FATBASE POWDER (Containing Minimum 28% of Palm Fat and 2% of ACID CASIEN)	10000.0	1.	RBD PALMOLEIN	2884.0
			2.	ACID CASEIN	206.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	JOHN DISTILLERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00002512AM26
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	5 / NC/6/MEET/Oct/202526/12				
Case Status	Case Approved				
Party Name	UMA CONSUMER PRODUCTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025				
HQ File Number	HQRNORM APPLY 00002100AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e., MoFPI , allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Wheat Flour (Atta) (Multigrain Flour (containing 65% wheat and 35% other food grains: Defatted Soyabean Flour, Vital Wheat Gluten, Mung Protein Concentrate, Bengal Gram only))	9345794.0	1.	Wheat	6472055.0
1. The exported item shall contain only the food grains specified in the above export item description.					

2. The food grains specified in the above export item description must be procured solely from domestic sources.
 3. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.
 4. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
 5. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.
 6. All policy conditions mentioned in FTP- 2023 and **Para 4.05 (iii) of HBP- 2023**, like Value Addition, Appendix 4J & Pre-import conditions, etc., should also be complied.
- RA may take suitable consequential action accordingly.

Case No.	6 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	TOIT BREWERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00001855AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	7 / NC/6/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	KSRI CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025

HQ File Number	HQRNORM APPLY 00003579AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to ratify the norms as per the details below or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Cardamom flavoured Indian Black Tea blended with 58000.00 kgs. of Imported Black Tea	116000.0	1.	Black Tea, Grade FBOP	58000.0
2.	Cardamom flavoured Indian Black Tea blended with 25000.00 kgs. of Imported Black Tea	50000.0	2.	Black Tea, Grade OP	25000.0

1. Each kg of exported tea shall contain 0.5 kilograms of imported tea.
 2. The grade, quality& origin of imported tea should match with the tea exported.
 3. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
 4. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
 5. Other regulations of FTP / HBP 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take suitable consequential action accordingly.

Case No.	8 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00001524AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After deliberations, the committee decided to call the following information from the firm: 1. COA of import item from the foreign supplier indicating the percentage content of the active ingredient. 2. Stepwise process details indicating wastage at each stage for both export items. The case stands deferred.	

Case No.	9 / NC/6/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	REGENT DISTILLERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00003825AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 10.12.2024, followed by reminders on 30.05.2025 for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with a direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	10 / NC/6/MEET/Oct/202526/12
Case Status	Case Approved

Party Name	BUDGE BUDGE REFINERIES LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00003914AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	RBD Palmolien in Consumer Pack (IV $\geq$ 60 & FFA $\leq$ 0.1%)	1485.0	1.	RBD Palmolien (Having IV $\leq$ 57 & FFA $\geq$ 0.25 %)	1500.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	11 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	VALUE BEVERAGE
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00001229AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI;

1. Details of wastage at each stage of production.

2. Justification for the wastage.

The case stands deferred.

Case No.	12 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00005577AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI;	
1. Revised process flow chart along with the quantity of by-products formed at various stages.	
2. Commercial value of the by-products formed, along with the documentary evidence.	
The case stands deferred.	

Case No.	13 / NC/6/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00005580AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Refined Palm Olein (Refined Palm Olein)	385.94		Crude Palm Oil (Crude Palm Oil)	408.574

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	14 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case and noted that clarification requested from the PC-4 division via email on May 30, 2024, and multiple reminders, is still awaited. The Committee decided to send one more reminder to the PC-4 division to expedite their comments.

The case stands deferred

Case No.	15 / NC/6/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00001778AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted the request of the firm for revision of norms. However, the committee decided to maintain the status quo in this case, based on the recommendations of the Technical authority, i.e., MoFPI. RA may take subsequent consequential action accordingly.	

Case No.	16 / NC/6/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	JABS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00003774AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and reviewed the request of the firm. However, after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in this matter. RA may take subsequent consequential action accordingly.	

Case No.	17 / NC/6/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was requested to attend the Personal Hearing. However, the firm neither attended nor sent any email to inform the committee regarding its inability to attend the meeting. Therefore, after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	18 / NC/6/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was requested to attend the Personal Hearing. However, the firm neither attended nor sent any email to inform the committee regarding its inability to attend the meeting. Therefore, after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	19 / NC/6/MEET/Oct/202526/12
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Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00005762AM25
RA File Number	06AA04003603 AM22
Licence No and Date	0611000533/02/07/2021
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. COA of export item indicating the content of import item. The case stands deferred.	

Case No.	20 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00001765AM26
RA File Number	07AX04000217 AM23
Licence No and Date	0711004140/31/05/2022
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 2; 1. Copy of Bill of Entries (BoE) indicating the exact name of the import item. The case stands deferred.	

Case No.	21 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025

HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Sweet Whey Powder content in the export item. 2. Product catalogue for export item indicating its composition. The case stands deferred.	

Case No.	22 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	23 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	RAJDHANI CRAFTS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00006823AM25
RA File Number	13AX04000156 AM24
Licence No and	1311002161/25/08/2023

Date	
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the Personal Hearing. After deliberations, the committee decided to call the following information from the firm based on the comments of Tech NL: 1. Quantity of different types of furniture along with their drawing. 2. Detailed calculation indicating the content of VENEER. The case stands deferred.	

Case No.	24 / NC/6/MEET/Oct/202526/12				
Case Status	Case Approved				
Party Name	AROMATRIX FLORA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025				
HQ File Number	HQRNORM REVIW00001577AM26				
RA File Number	05AX04003749 AM24				
Licence No and Date	0511024416/08/03/2024				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech-2, allowing the following inputs;					
Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
1.	ISOMERISED HOP EXTRACT (IKE HOP EXTRACT)	1.00 Kg	1.	HOP EXTRACT (US EXPERIMENTAL AROMA SCO2, CO2 HOP EXTRACT)	1.049 Kg

RA may take subsequent consequential action accordingly.

Case No.	25 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred

Party Name	BACFO PHARMACEUTICALS (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00002164AM26
RA File Number	05AX04003953 AM24
Licence No and Date	0511024548/18/03/2024
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments received from the Technical Authority, i.e., Tech 2, decided to call the firm for a Personal Hearing, with the following information: 1. Composition of Export Item. 2. Specific description and process details of export item. The case stands deferred.	

Case No.	26 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00002029AM26
RA File Number	03AX04005846 AM24
Licence No and Date	0311032590/28/03/2024
Norms Committee Decision: NC considered the case as per the agenda and heard the representative of the firm attending the Personal Hearing. Based on the discussions held during the meeting, the committee decided to call the following information from the firm based on the comments of Technical Authority, i.e., Tech NL; 1. Revised GSM for the import item. 2. Justification for the wastage, indicating the single unit of measurement for all the imported items. The case stands deferred.	

Case No.	27 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00000039AM25
RA File Number	07AX04002108 AM24
Licence No and Date	0711010970/02/04/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Product catalogue for export item indicating its composition. The case stands deferred.	

Case No.	28 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00003718AM25
RA File Number	NA
Licence No and Date	1011002517/05/07/2024
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments received from the Technical Authority, i.e., Tech NL, decided to call the firm for a Personal Hearing. The case stands deferred.	

Case No.	29 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025

and Date	
HQ File Number	HQRNORM APPLY 00002675AM25
RA File Number	04AX04000326 AM25
Licence No and Date	0411008071/23/08/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-1, allowing the following inputs; 1. % Nett content of each input in export. 2. Function and use of each import item in export. 3. % wastage claimed. 4. COA of export item. 5. Copy of export order. The case stands deferred.	

Case No.	30 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00003663AM25
RA File Number	06AX04000309 AM25
Licence No and Date	0611003068/15/10/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. COA of export item indicating the content of import item. The case stands deferred.	

Case No.	31 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	MARVI INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM REVIW00006362AM25
RA File Number	56AX04000355 AM25
Licence No and Date	5611003408/20/11/2024
Norms Committee Decision: NC considered the case as per the agenda and noted the inputs received from the MoFPI. However, after deliberations, the committee decided to seek clarification on the inputs received from the MoFPI. The case stands deferred.	

Case No.	32 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00004441AM25
RA File Number	05AX04002847 AM25
Licence No and Date	0511029316/29/11/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-2. 1. Revised License. 2. Complete process along with wastage at each step. The case stands deferred.	

Case No.	33 / NC/6/MEET/Oct/202526/12
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Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00004453AM25
RA File Number	02AX04000532 AM25
Licence No and Date	0211007692/29/11/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Content of the import item in the export product supported by the COA of the export product. 2. As per the flow chart, the imported item is only shown as Instant tea. Please clarify. 3. Approved composition of the export item from FSSAI. The case stands deferred.	

Case No.	34 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00004865AM25
RA File Number	04AX04000880 AM25
Licence No and Date	0411008733/18/12/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-2; 1. Export item quantity in terms of the number of Capsules/ sachets/ Liquid. 2. Net content of Active Ingredient in each Capsule/sachet/ Liquid. 3. Whether the wastage applied in each case is 60% as shown in 4E. The case stands deferred.	

Case No.	35 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00005447AM25
RA File Number	07AX04001593 AM25
Licence No and Date	0711013254/03/01/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the technical authority, i.e., Tech-1; 1. COA of all import items from foreign supplier. 2. COA of export items. 3. Technical difference between caffeine and green coffee extract. 4. Wastage at each step of manufacturing. 5. Details of by-products obtained and their commercial value, along with documentary evidence. 6. Complete material balance between the import and export items. The case stands deferred.	

Case No.	36 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SHREE MALANI FOAMS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00005591AM25
RA File Number	09AX04000914 AM25
Licence No and Date	0911008822/10/01/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the technical authority, i.e., Tech-1;	

1. % wastage claimed for each input.

2. Material balance between import and export, taking into account nett content of each import in export item and wastage claimed.

The case stands deferred.

Case No.	37 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00006048AM25
RA File Number	NA
Licence No and Date	1011002921/30/01/2025
Norms Committee Decision:	
NC considered the case as per the agenda and, based on the comments received from the Technical Authority, i.e., Tech NL, decided to call the firm for a Personal Hearing.	
The case stands deferred.	

Case No.	38 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	BHARAT AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00006009AM25
RA File Number	08AX04001797 AM25
Licence No and Date	0811014019/04/02/2025
Norms Committee Decision:	
NC considered the case as per the agenda and based on the comments of the Technical authority, i.e., Tech-2, decided to seek the following information from the firm;	
1. Revised process flow chart, as the presently submitted flow chart is illegible.	

2. As per Shipping Bills, the final export product is Feed Grade. Please clearly specify the stage on the flow chart at which this product is obtained .

The case stands deferred.

Case No.	39 / NC/6/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	LATIYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00006085AM25
RA File Number	13AX04000368 AM25
Licence No and Date	1311003677/10/02/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 05.08.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	40 / NC/6/MEET/Oct/202526/12				
Case Status	Case Approved				
Party Name	SPLENDID STAR INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025				
HQ File Number	HQRNORM REVIW00003527AM26				
RA File Number	32AX04000788 AM25				
Licence No and Date	3211008598/18/03/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms of the AA based on the comments of the Technical Authority, i.e., Tech-NL, allowing the following inputs;					
Export	Export Item Name	Quantity	Import	Import Item Name	Quantity

Serial No.			serial no		
1.	100% GOLS ORGANIC RUBBERISED COIR SHEET	1897.0 Numbers (5324.296 kg)	1.	GOLS CERTIFIED (60% CENTRIFUGED LATEX WITH TC)	0.6379 kg/kg of export
			2.	ORGANIC TWISTED COIR FIBER ORIGIN (100% ORGANIC TWISTED COIR FIBER WITH TC)	0.5957 kg/kg of export

RA may take subsequent consequential action accordingly.

Case No.	41 / NC/6/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	LATIYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00000018AM26
RA File Number	13AX04000429 AM25
Licence No and Date	1311003811/01/04/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 05.08.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	42 / NC/6/MEET/Oct/202526/12
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Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00000057AM26
RA File Number	03AX04005969 AM25
Licence No and Date	0311042776/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	43 / NC/6/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00000051AM26
RA File Number	02AX04000833 AM25
Licence No and Date	0211008465/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 05.08.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	44 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025

HQ File Number	HQRNORM APPLY 00000040AM26
RA File Number	10AX04000343 AM25
Licence No and Date	1011003041/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to call the representative of the firm for a PH for better understanding and clarification of the manufacturing process and wastage generated at various stages, along with the following information: 1. Please clarify whether the imported item is Crushed bone, Gel bone, or Bone Chips by providing the COA from the foreign supplier. Accordingly, provide the difference in overall yield on using these different grades of raw materials. 2. Provide a Material balance with 100 Kg of raw material. The case stands deferred.	

Case No.	45 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00000888AM26
RA File Number	05AX04000575 AM26
Licence No and Date	0511032662/19/05/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	46 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP

Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00001213AM26
RA File Number	05AX04000699 AM26
Licence No and Date	0511033039/02/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are textile items. The Committee noted that it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5, which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	47 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	HOMTEX GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00001346AM26
RA File Number	05AX04000884 AM26
Licence No and Date	0511033166/06/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are textile items. The Committee noted that it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5, which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	48 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00001396AM26
RA File Number	05AX04000834 AM26

Licence No and Date	0511033207/10/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted the comments received from the Technical Authority, i.e., MoFPI. However, after detailed deliberations, the committee directed the MoFPI to review its comments. The case stands deferred.	

Case No.	49 / NC/6/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00001848AM26
RA File Number	NA
Licence No and Date	1011003202/13/06/2025
Norms Committee Decision: NC considered the case as per the agenda and, based on the comments received from the Technical Authority, i.e., Tech NL, decided to call the firm for a Personal Hearing. The case stands deferred.	

Case No.	50 / NC/6/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	SWAN INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202526/ 12 and 13/11/2025
HQ File Number	HQRNORM APPLY 00003549AM26
RA File Number	05AX04002176 AM26
Licence No and Date	0511035527/06/10/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to ratify the norms as per the details below or as applied by the firm, whichever is less:	

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	Coriander Powder	23.0	1.	Coriander Splits	23.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.